

C.A.No. 3860 OF 2001  
.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J.  
ITEM NO. COURT NO.3 SECTION:XIV  
1A (For Judgment)

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No. 3860/2001  
@ SLP(C) No.19335/1999

KANTI DEVI & ANR. Petitioner (s)

VERSUS

POSHI RAM Respondent (s)

(HEARD BY HON'BLE THOMAS AND SETHI, JJ.)@@  
BB

Date: 11.05.2001 This/These matter(s) was/were called for  
pronouncement of judgment today.

CORAM:  
HON'BLE MR. JUSTICE K.T. THOMAS  
HON'BLE MR. JUSTICE R.P. SETHI

For Appellant  
Mr. Jana Kalyan Das,Adv.(SCLSC)

For Respondents

The Court pronounced the following  
JUDGMENT

.....L.....I.....T.....T.....T.....T.....T.....T.....TJ  
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Hon'ble Mr. Justice K.T. Thomas pronounced the  
Judgment of the Court.  
Leave granted.  
The appeal is dismissed in terms of the signed  
judgment.  
Reportable.@@  
EEEEEEEEEEEE

.SP1

(N.K. GOEL) (H.K. BHATIA) @@  
BB  
Court Master Court Master@@  
BB  
( Signed Judgment is placed on the file)